

date in question] but who were registered in 1947?]

श्री ए० पी० जैन: वह जवाब तो मैं दे चुका हूँ।

[Shri A. P. Jain: I have already replied to that question.]

Shri Vallatharas: What is the total expenditure so far incurred by the Government in providing housing accommodation?

Shri A. P. Jain: In Delhi I think we must have so far spent about twelve crores of rupees.

Shri Vallatharas: What is the expenditure expected to be incurred in the future for the provision of housing accommodation to other families?

Shri A. P. Jain: This year we propose to spend nearly Rs. 5 crores, and that will provide residential accommodation to, I think, eight to ten thousand families.

Shri Gurupadaswamy: May I know what measures Government have taken to enable these people to live in Delhi—have they provided any means of employment to them?

Shri A. P. Jain: Sir, the question relates to housing. If you want I can answer this question, but I do not know whether I should be called upon to answer a question relating to means of livelihood when the main question is purely confined to housing.

Mr. Speaker: I think some concession may be made now!

Shri A. P. Jain: All right, Sir. Delhi is a big place where there is quite ample capacity for economic absorption. But unfortunately on account of the recent infiltration even that ample capacity for absorption is getting exhausted. A wise thing for the refugees therefore would be not to come to Delhi. So far as persons who have already come to Delhi are concerned, I have no doubt that a very vast percentage—may be more than 90 per cent—are already engaged in one or another manner in earning their livelihood.

Shri N. R. Naidu: Are there adequate facilities and sanitary conditions so far as these houses are concerned?

Shri A. P. Jain: Yes, Sir.

ALLOTMENT OF LAND TO DISPLACED PERSONS

*8. **Giani G. S. Musafir:** Will the Minister of Rehabilitation be pleased to state when the allotment of land to the displaced persons on quasi permanent basis is expected to be made permanent?

The Minister of Rehabilitation (Shri A. P. Jain): No decision has yet been taken.

Shri Hukam Singh: Is the Government aware that the Pakistan Government has considered this question and come to a decision, giving the refugees some disposing power over the evacuee property?

Shri A. P. Jain: We have no official information. Some sort of newspaper reports have been appearing.

Shri Hukam Singh: Are our Government also considering this so that those who are in urgent need of money may be able to give away their lands temporarily for a short period?

Shri A. P. Jain: The question is a rather complicated one. It involves the question of the title of the evacuees in all these properties. If any decision has been taken by Pakistan perhaps a corresponding decision may be taken here. But Government have not come to a conclusion in this matter.

Shri Hukam Singh: Are Government aware that there are un-economic holdings, holdings under one acre, lying waste because the people cannot make use of them unless they have some disposing power over those holdings?

Shri A. P. Jain: So far as statistics go, I think the average holding allotted to a displaced person is much bigger than the holding possessed by an average local. The average area of a holding allotted to a displaced person is six acres whereas the average holding in India is only 2½ to 3 acres.

Shri Hukam Singh: I did not complain about the smallness of the holding. I only said it was lying waste because unless the disposing power is given it cannot be utilised.

Mr. Speaker: That will be arguing the matter further.